

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 3, 2021/Agrahayana 12, 1943 (Saka)

No. 136

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81(clubbed with 83), 82, and 84–86 were orally answered. Replies to Starred Question Nos. 87–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921—1150 were laid on the Table.

3. %Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House

12.01 P.M.

4. *Reference by Speaker

The Speaker made reference on World Divyang Day and extended good wishes to all the Divyangjans.

12.03 P.M.

5. *Observation by Speaker

The Speaker made an observation regarding dignity of the Presiding Officers.

%Made at 11.43 A.M. Original in Hindi. For details, kindly see the debates of the day

*Original in Hindi. For details, kindly see the debates of the day.

12.06 P.M.

6. Papers laid on the Table

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Sagarmala Development Company Limited, New Delhi, for the years 2016-2017 to 2019-2020.
 - (ii) Annual Report of the Sagarmala Development Company Limited, New Delhi, for the years 2016-2017 to 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Inland Waterways Authority of India (Levy and Collection of Fees and Charges) (Third Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. IWAI-230184(14)/1/2021 in Gazette of India dated 10th June, 2021 under Section 36 of the Inland Waterways Authority of India Act, 1985.
- (4) A copy of the Notification No. IMU/HQ/ADM/Notification/2019/02 (Hindi and English versions) published in Gazette of India dated 18th November, 2019, relating to recruitment rules for the post of campus director, duties of the Head of Department and PHD regulation under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2018-2019, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-

- (i) S.O.3191(E) published in Gazette of India dated 3rd September, 2019, designating two more officers, namely Shri T. K. Malik, DLA and Shri Praveen Srivastava, DLA in the Department of Legal Affairs, Ministry of Law and Justice as competent authority for the purposes of the Notaries Rules, 1956 in relation to notaries to be appointed by the Central Government.
 - (ii) The Notaries (Third Amendment) Rules, 2019 published in Notification No. G.S.R.821(E) in Gazette of India dated 6th November, 2019.
 - (iii) The Notaries (Amendment) Rules, 2021 published in Notification No. G.S.R.341(E) in Gazette of India dated 25th May, 2021.
- (4) A copy of the Supreme Court Judges (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.531(E) in Gazette of India dated 4th August, 2021 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(3) A copy of the Navy Ceremonial, Conditions of the Service and Miscellaneous (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. S.R.O.26 in weekly Gazette of India dated 24th July, 2021 under Section 185 of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S. A. S Nagar, for the year 2018-2019, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All

India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Annual Reports (Hindi and English versions) for the year 2020-2021 alongwith Audited Accounts in respect of the following centres:-
- (i) Population Research Centre (Department of Statistics, Patna University), Patna.
 - (ii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
 - (iii) Population Research Centre (Andhra University), Visakhapatnam.
 - (iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.
 - (v) Population Research Centre (Panjab University), Chandigarh.
 - (vi) Population Research Centre (Department of Statistics, Faculty of Science, Maharaja Syajirao University of Baroda), Vadodara.
 - (vii) Population Research Centre (Gauhati University), Guwahati.
 - (viii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
 - (ix) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.
 - (x) Population Research Centre (Himachal Pradesh University), Shimla.

- (xi) Population Research Centre (University of Kashmir), Srinagar
- (xii) Population Research Centre (Mohalal Sukhadia University), Udaipur.
- (xiii) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (xiv) Population Research Centre (Department of Economics, University of Lucknow), Lucknow

(10) A copy each of the Review (Hindi and English versions) by the Government of the working of the Population Research Centres, mentioned at item No. (17) above for the year 20120-2021.

(11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2019-2020.
- (ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020.
- (ii) Annual Report of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2019-2020.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
- (i) The Indian Nursing Council (Revised Regulations and Curriculum for B.SC)(Nursing Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 5th July, 2021.
 - (ii) The Indian Nursing Council (Guidelines for Starting Ph.D. in Nursing Program in the Universities approved by the Council) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 6th November, 2020.

- (iii) The Indian Nursing Council (Post Basic Diploma in Oncology Specialty Nursing-Residency Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22nd February, 2021.
 - (iv) The Indian Nursing Council {Guidelines/Norms for upgradation of the General Nursing and Midwifery (GNM) course to B.Sc. (Nursing) course on voluntary basis} Regulations, 2020 published in Notification No. F. No.1-5/SEL/2019-INC in Gazette of India dated 6th January, 2021.
- (14) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-
- (i) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Regulations, 2021 published in Notification No. G.S.R.282(E) in Gazette of India dated 20th April, 2021.
 - (ii) The National Medical Commission, (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2021 published in Notification No. G.S.R.283(E) in Gazette of India dated 20th April, 2021.

- (iii) S.O.2008(E) published in Gazette of India dated 24th May, 2021, regarding appointment of President, Medical Assessment and Rating Board and President, Ethics and Medical Rating Board.
 - (iv) S.O.2036(E) published in Gazette of India dated 28th May, 2021, regarding appointment of Secretary, National Medical Commission.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
- (i) The Food Safety and Standards (Foods Products Standards and Food Additives) Fourteenth Amendment Regulations, 2018 published in Notification No. F. No. Stds/F&VP/Notification(04)/FSSAI-2016 in Gazette of India dated 20th November, 2018.
 - (ii) The Food Safety and Standards (Packaging) Regulations, 2018 published in Notification No. F. No. 1-95/Stds/Packaging/SP(L&C/A) FSSAI-2017 in Gazette of India dated 24th December, 2018.
 - (iii) The Food Safety and Standards (Fortification of Foods) Second Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.6/2010-FSSAI in Gazette of India dated 22nd September, 2021.
 - (iv) The Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2018 published in Notification No. F. No. REG/11/27/BEVO-Labelling/FSSAI-2018 in Gazette of India dated 24th December, 2018.
 - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2019 published in

Notification No. F. No. M&MP/Misc.Stds/Notification(03)/FSSAI-2018 in Gazette of India dated 29th November, 2019.

- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1) in Gazette of India dated 26th July, 2021.
- (vii) The Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical purpose, Functional Food and Novel Food) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./03/Notification (Nutra)/FSSAI-2017in Gazette of India dated 6th September, 2021.
- (viii) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1)(Pt.F) in Gazette of India dated 3rd November, 2021.
- (ix) The Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2021 published in Notification No. F. No. Std/SP-08/A-1.2019/N-02 in Gazette of India dated 13th September, 2021.
- (x) The Food Safety and Standards (Import) First Amendment Regulations, 2021 published in Notification No. F. No. 4067/MOC-Trade/Reg-FSSAI/2017(Part-1) in Gazette of India dated 3rd November, 2021.

(xi) The Food Safety and Standards (Organic Foods) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./Organic/Notification-01/FSSAI-2019 in Gazette of India dated 14th October, 2021.

(17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (16) above.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the National Commission for Women (Salaries and Allowances and Conditions of Service of Chairperson and Members) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.532(E) in Gazette of India dated 4th August, 2021 under sub-section (5) of Section 4 of the National Commission for Women Act, 1990.
- (10) A copy of the Institute of Teaching and Research in Ayurveda Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.387(E) in

Gazette of India dated 3rd June, 2021 under Section 27 of the Institute of Teaching and Research in Ayurveda Act, 2020.

(11) A copy of the Drugs and Cosmetics (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.202(E) in Gazette of India dated 23rd March, 2021 under Section 38 of the Drugs and Cosmetics Act, 1940.

7. Statement of Committee on Empowerment of Women

Dr. Heena Vijaykumar Gavit laid on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the 1st Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on action taken by the Government on the recommendations contained in the 14th report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject 'Yoga and Sports Facilities for Women'.

8. Reports of Standing Committee on Health and Family Welfare

Dr. Rajdeep Roy laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) 130th Report on Action Taken by Government on the Recommendations/ Observations contained in its 123rd Report on "Outbreak of Pandemic Covid-19 and its Management".
- (2) 131st Report on Action Taken by Government on the Recommendations/ Observations contained in its 128th Report on Demands for Grants 2021-22 (Demand No. 4) of the Ministry of Ayush.

- (3) 132nd Report on Action Taken by Government on the Recommendations/ Observations contained in its 127th Report on Demands for Grants 2021-22 (Demand No. 45) of the Department of Health Research.

9. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the Status of Implementation of recommendations contained in the 5th Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants for the year 2020-21 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-Servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 & 21)' pertaining to the Ministry of Defence.

12.09 P.M.

10. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 6th December, 2021.

11. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants – Second Batch for 2021-2022.

12.14 P.M.

12. Government Bill – Introduced

The Central Vigilance Commission (Amendment) Bill, 2021

Shri Suresh Kodikunnil, Prof. Sougata Ray, Dr. Shashi Tharoor, Shri Adhir Ranjan Chowdhury and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021) was laid on the Table.

12.31 P.M.

14. Government Bill – Introduced

The Delhi Special Police Establishment (Amendment) Bill, 2021

Shri Gaurav Gogoi, Dr. Shashi Tharoor, Prof. Sougata Ray, Shri Adhir Ranjan Chowdhury and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

***12.39 P.M.**

15. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021) was laid on the Table.

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.34 P.M.)

*From 12.40 P.M. to 1.33 P.M., Members raised matters of urgent public importance.

&16. Observation* by the Speaker

The Speaker made an observation* regarding laying of approved Matters Under Rule 377.

&17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri M.K. Raghavan regarding setting up of AIIMS like Institute at Kozhikode, Kerala.
- (2) Shri Saptagiri Sankar Ulaka regarding construction of road over Kolab reservoir under CRF in Odisha.
- (3) Shri DNV Senthilkumar S. regarding financial aid to construct bridges across Cauvery river.
- (4) Dr. B.V. Satyavathi regarding Net Borrowing Ceiling of State Government.
- (5) Shri (Adv.) A. M. Ariff regarding conversion of some Kendriya Vidyalayas from Project sector to Civil sector.
- (6) Shri P. Ravindhranath regarding grant of interim relief to farmers and others affected by excessive rainfall in Tamil Nadu.

&At 2.39 P.M.

*Original in Hindi. For details, kindly see the debates of the day.

2.35 P.M.**18. Discussion Under Rule 193**

Time Taken: 12 Hrs. 26 Mts.

Further discussion on COVID-19 pandemic and various aspects related to it raised by Shri Vinayak Bhaurao Raut on 2nd December, 2021, continued.

The Speaker made an observation[#] regarding participation of members in the discussion on COVID-19 pandemic.

The following members laid their written speeches on the Table:-

1. Smt. Vanga Geetha Viswanath
2. Smt. Ranjanaben Bhatt
3. Shri Malook Nagar

*Shri Mansukhbhai D. Mandaviya replied to the debate.

The discussion was concluded.

4.01 P.M.**19. Private Members' Bills – Introduced**

1. The Indian Penal Code (Amendment) Bill, 2019 (*Substitution of new section for section 124A*) by Shri Bhartruhari Mahtab, M.P.
2. The Religious Conversion (Prohibition) Bill, 2019 by Shri Bhartruhari Mahtab, M.P.
3. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 14A, etc.*) by Shri Bhartruhari Mahtab, M.P.
4. The Special Financial Assistance to the State of West Bengal Bill, 2019 by Shri Adhir Ranjan Chowdhury, M.P.
5. The Ambulance Drivers and Helpers (Welfare) Bill, 2021 by Shri M.K. Raghavan, M.P.
6. The Representation of the People (Amendment) Bill, 2021 (*Substitution of new section for section 61*) by Shri M.K. Raghavan, M.P.
7. The House of the People (Administration) Bill, 2019 by Shri N.K. Premachandran, M.P.

[#]Original in Hindi. For details, kindly see the debates of the day.

*The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers.

8. The ASHA Workers (*Regularisation of Service and Other Benefits*) Bill, 2020 by Shri N.K. Premachandran, M.P.
9. The Citizenship (Amendment) Bill, 2020 (*Amendment of section 2, etc.*) by Shri N.K. Premachandran, M.P.
10. The Right to Disconnect Bill, 2019 by Shrimati Supriya Sule, M.P.
11. The Pre-Legislative Consultation Bill, 2019 by Shrimati Supriya Sule, M.P.
12. The Whistleblowers in Private Sector (Protection) Bill, 2020 by Shrimati Supriya Sule, M.P.
13. The Complete Prohibition of Light Fishing and Protection of Development of Traditional Fishing Technique in Coastal Areas Bill, 2019 by Shri Vinayak Raut, M.P.
14. The Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Bill, 2020 by Shri Vinayak Raut, M.P.
15. The Spices (Remunerative Support Price) Bill, 2019 by Adv. Dean Kuriakose, M.P.
16. The Prevention of Torture and Atrocities (By Public Servants) Bill, 2019 by Adv. Dean Kuriakose, M.P.
17. The Payment of Compensation to Victims of Wildlife Encounters Bill, 2021 by Adv. Dean Kuriakose, M.P.
18. The Intelligence Service (Powers and Regulation) Bill, 2019 by Shri Manish Tewari, M.P.
19. The Constitution (Amendment) Bill, 2019 (*Amendment of the Tenth Schedule*) by Shri Manish Tewari, M.P.
20. The Constitution (Amendment) Bill, 2021 (*Amendment of article 80, etc.*) by Shri Manish Tewari, M.P.
21. The Protection from Lynching Bill, 2020 by Dr. Shashi Tharoor, M.P.
22. The Establishment of Permanent Benches of High Courts at State Capitals Bill, 2019 by Dr. Shashi Tharoor, M.P.
23. The Data Privacy and Protection Bill, 2019 by Dr. Shashi Tharoor, M.P.
24. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 26A*) by Shri Gaurav Gogoi, M.P.
25. The Air (Prevention and Control of Pollution) Amendment Bill, 2019 (*Amendment of section 5, etc.*) by Shri Gaurav Gogoi, M.P.
26. The Central Universities (Amendment) Bill, 2019 (*Insertion of new section 3E, etc.*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
27. The Compulsory Rainwater Harvesting in Government Establishments

- and Schools Bill, 2019 by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
28. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 21B*) by Dr. Sujay Radhakrishna Vikhe Patil, M.P.
 29. The Constitution (Amendment) Bill, 2020 (*Amendment of article 39A*) by Shri Hibi Eden, M.P.
 30. The Supreme Court of India (*Establishment of Circuit Benches at Ernakulam, Mumbai and Kolkata*) Bill, 2020 by Shri Hibi Eden, M.P.
 31. The Wild Life (Protection) Amendment Bill, 2019 (*Amendment of sections 2 and 9*) by Shri Dhairyasheel Sambhajirao Mane, M.P.
 32. The Cotton Growers (Welfare) Bill, 2019 by Shri Dhairyasheel Sambhajirao Mane, M.P.
 33. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri Dhairyasheel Sambhajirao Mane, M.P.
 34. The Working Women (Basic Facilities and Welfare) Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 35. The Financial Assistance to State Governments for Development of Slums and Jhuggi-Jhopri Areas Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 36. The Artists Welfare Bill, 2019 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
 37. The Orphan and Street Children (Welfare) Bill, 2020 by Shrimati Vanga Geetha Viswanath, M.P.
 38. The Constitution (Amendment) Bill, 2019 (*Amendment of article 72*) by Shri Krupal Tumane, M.P.
 39. The Uniform Civil Code Bill, 2019 by Shri Krupal Tumane, M.P.
 40. The Compulsory Voting Bill, 2019 by Shri Krupal Tumane, M.P.
 41. The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2020 (*Amendment of section 2, etc.*) by Shri E.T. Mohammed Basheer, M.P.
 42. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 300B*) by Shri Gopal Chinayya Shetty, M.P.
 43. The Prevention of Insults to National Honour (Amendment) Bill, 2020 (*Amendment of section 2*) by Shri Gopal Chinayya Shetty, M.P.
 44. The Constitution (Amendment) Bill, 2020 (*Amendment of article 312*) by Shri Gopal Chinayya Shetty, M.P.
 45. The Indian Easements (Amendment) Bill, 2019 (*Amendment of section 15, etc.*) by Shri Lavu Sri Krishna Devarayalu, M.P.

46. The Representation of the People (Amendment) Bill, 2019 (*Insertion of new section 127B*) by Shri Lavu Sri Krishna Devarayalu, M.P.
47. The Antiquities and Art Treasures (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Shri Lavu Sri Krishna Devarayalu, M.P.
48. The Constitution (Amendment) Bill, 2020 (*Insertion of new article 14A*) by Shri Anto Antony, M.P.
49. The Rights of Persons with Disabilities (Amendment) Bill, 2020 (*Insertion of new section 18A*) by Shri Anto Antony, M.P.
50. The Mental Healthcare (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Shri Rajiv Pratap Rudy, M.P.
51. The Wild Life (Protection) Amendment Bill, 2019 (*Insertion of new sections 28A, 28B, 28C, 28D and 28E*) by Shri Rajiv Pratap Rudy, M.P.
52. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh and Twelfth Schedule*) by Shri Rajiv Pratap Rudy, M.P.
53. The Insurance Coverage for Ayurvedic Treatment Bill, 2021 by Shri Girish Bhalchandra Bapat, M.P.
54. The National Commission for Female Farmers Bill, 2019 by Shri Shrirang Appa Barne, M.P.
55. The Employment Agencies (Regulation) Bill, 2019 by Shri Shrirang Appa Barne, M.P.
56. The National Sports Development Commission Bill, 2019 by Shri Shrirang Appa Barne, M.P.
57. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 (*Amendment of the Schedule*) by Shri Saptagiri Sankar Ulaka, M.P.
58. The Special Financial Assistance to the KBK-K Region of the State of Odisha Bill, 2020 by Shri Saptagiri Sankar Ulaka, M.P.
59. The Promotion of One Tree Per Child Norm Bill, 2020 by Shri T.N. Prathapan, M.P.
60. The Right to Menstrual Hygiene and Paid Leave Bill, 2019 by Ms. S. Jothimani, M.P.
61. The Paternity Benefit Bill, 2019 by Ms. S. Jothimani, M.P.
62. The Constitution (Amendment) Bill, 2020 (*Amendment of article 326*) by Dr. T.R. Paarivendhar, M.P.
63. The Parliamentary Constituency (Lok Sabha) Development Fund Bill, 2020 by Dr. T.R. Paarivendhar, M.P.
64. The Wildlife Corridors Bill, 2019 by Shri Rahul Shewale, M.P.
65. The Food Safety and Standards (Amendment) Bill, 2019 (*Amendment of section 19*) by Shri Rahul Shewale, M.P.

66. The Human Trafficking (Prevention) Bill, 2019 by Shri Rahul Shewale, M.P.
67. The Prohibition of Child Marriage (Amendment) Bill, 2019 (*Amendment of section 2, etc.*) by Dr. Sanjay Jaiswal, M.P.
68. The Consumer Protection (Amendment) Bill, 2019 (*Amendment of section 2*) by Dr. Sanjay Jaiswal, M.P.
69. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2020 (*Amendment of section 12*) by Dr. Sanjay Jaiswal, M.P.
70. The Constitution (Amendment) Bill, 2019 (*Amendment of article 16*) by Shri P.P. Chaudhary, M.P.
71. The Constitution (Amendment) Bill, 2019 (*Amendment of article 12*) by Shri P.P. Chaudhary, M.P.
72. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri P.P. Chaudhary, M.P.
73. The Dual Time Zones Bill, 2020 by Shri Pradyut Bordoloi, M.P.
74. The Protection of Plants Varieties and Farmers' Rights (Amendment) Bill, 2021 (*Insertion of new section 39A*) by Shri Thomas Chazhikadan, M.P.
75. The National Tourism (*Sustainable Development and Promotion*) Bill, 2019 by Shri Sunil Kumar Singh, M.P.
76. The Establishment of Schools upto Senior Secondary Level Bill, 2019 by Shri Sunil Kumar Singh, M.P.
77. The Prevention of Begging Bill, 2019 by Shri Sunil Kumar Singh, M.P.
78. The Compulsory Water Conservation and Reclamation Bill, 2019 by Shri Ritesh Pandey, M.P.
79. The National Renewable Energy Credit Support Bill, 2021 by Shri Ritesh Pandey, M.P.
80. The Financial Assistance to Unemployed Post-Graduates Bill, 2019 by Shri Ramesh Bidhuri, M.P.
81. The Compulsory Teaching of Bhagavad Gita as a Moral Education Text Book in Educational Institutions Bill, 2019 by Shri Ramesh Bidhuri, M.P.
82. The National Commission for Welfare of Farmers Bill, 2019 by Shri Shyam Singh Yadav, M.P.
83. The Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2019 by Dr. Nishikant Dubey, M.P.
84. The Protection of Farmers Families Bill, 2019 by Dr. Nishikant Dubey, M.P.

85. The Youth (Development and Welfare) Bill, 2019 by Dr. Nishikant Dubey, M.P.
86. The Constitution (Amendment) Bill, 2019 (*Amendment of the Eighth Schedule*) by Shri Kunwar Pushpendra Singh Chandel, M.P.
87. The Special Infrastructure Development in Economically Backward Regions Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
88. The High Court at Allahabad (*Establishment of a Permanent Bench at Mahoba*) Bill, 2019 by Shri Kunwar Pushpendra Singh Chandel, M.P.
89. The Promotion of Sanskrit Language Bill, 2019 by Shri Rajendra Agrawal, M.P.
90. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 123A*) by Shri Rajendra Agrawal, M.P.
91. The National Pilgrimage Fund Bill, 2019 by Shri Rajendra Agrawal, M.P.
92. The Constitution (Amendment) Bill, 2021 (*Substitution of new article for article 129, etc.*) by Dr. D. Ravikumar, M.P.
93. The Representation of the People (Amendment) Bill, 2021 (*Amendment of section 62*) by Dr. D. Ravikumar, M.P.
94. The Indian Evidence (Amendment) Bill, 2021 (*Insertion of new section 114AA*) by Dr. D. Ravikumar, M.P.
95. The Constitution (Amendment) Bill, 2020 (*Amendment of article 124, etc.*) by Dr. Thol Thirumaa Valavan, M.P.
96. The Fifth Schedule to the Constitution (Amendment) Bill, 2020 by Dr. Thol Thirumaa Valavan, M.P.
97. The Constitution (Amendment) Bill, 2021 (*Amendment of article 55, etc.*) by Dr. Thol Thirumaa Valavan, M.P.
98. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 47A, etc.*) by Dr. M.K. Vishnu Prasad, M.P.
99. The Supreme Court of India (*Establishment of a Permanent Bench at Chennai*) Bill, 2020 by Dr. M.K. Vishnu Prasad, M.P.
100. The Constitution (Amendment) Bill, 2019 (*Insertion Of New Article 21B*) by Shri Janardan Singh 'Sigriwal', M.P.
101. The Overseas Workers (Management And Welfare) Bill, 2019 by Shri Janardan Singh 'Sigriwal', M.P.
102. The Rural Labour Welfare Fund Bill, 2019 by Shri Janardan Singh 'Sigriwal', M.P.
103. The Population Control Bill, 2019 by Shri Vishnu Dayal Ram, M.P.

104. The Prohibition of Child Marriage (Amendment) Bill, 2019 (*Amendment of section 2*) by Shri Vishnu Dayal Ram, M.P.
105. The Constitution (Amendment) Bill, 2019 (*Amendment of the Seventh Schedule*) by Shri Vishnu Dayal Ram, M.P.
106. The National Commission for Female Farmers Bill, 2019 by Shrimati Rama Devi, M.P.
107. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (*Amendment of Schedule 1*) by Shrimati Rama Devi, M.P.
108. The Population (Stabilization and Planning) Bill, 2019 by Shri Sushil Kumar Singh, M.P.
109. The Compulsory Sports and Physical Education and Infrastructure Development in Schools of Andaman and Nicobar Islands Bill, 2019 by Shri Kuldeep Rai Sharma, M.P.
110. The Constitution (Amendment) Bill, 2019 (*Insertion of new article 239C*) by Shri Kuldeep Rai Sharma, M.P.
111. The Reservation of Posts in Government Establishments of Andaman and Nicobar Islands Bill, 2019 by Shri Kuldeep Rai Sharma, M.P.
112. The Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2019 by Shri Devji M. Patel, M.P.
113. The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2020 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
114. The Food Safety and Standards (Amendment) Bill, 2019 (*Amendment of section 50, etc.*) by Shri Parvesh Sahib Singh, M.P.
115. The Disqualification of Persons of Foreign Origin Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
116. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (*Amendment of section 22, etc.*) by Shri Unmesh Bhaiyyasaheb Patil, M.P.
117. The Delhi Prevention of Sealing Bill, 2019 by Shri Parvesh Sahib Singh, M.P.
118. The Flood and Drought Control Bill, 2019 by Dr. Alok Kumar Suman, M.P.
119. The Representation of the People (Amendment) Bill, 2019 (*Amendment of section 62*) by Shri Sushil Kumar Singh, M.P.
120. The Constitution (Amendment) Bill, 2020 (*Amendment of article 21A*) by Shri Sushil Kumar Singh, M.P.

121. The Doubtful Voters in the State of Assam (Special Provisions) Bill, 2020 by Shri Abdul Khaleque, M.P.
122. The Employment Bill, 2020 by Dr. Alok Kumar Suman, M.P.
123. The Population Regulation Bill, 2020 by Dr. Alok Kumar Suman, M.P.
124. The Labour (Welfare and Rehabilitation) Bill, 2020 by Shri Shyam Singh Yadav, M.P.
125. The Constitution (Amendment) Bill, 2020 (*Amendment of articles 15 and 16*) by Shri Shyam Singh Yadav, M.P.
126. The Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2020 by Shri Ganesh Singh, M.P.
127. The Reservation for the Other Backward Classes the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions Bill, 2020 by Shri Ganesh Singh, M.P.
128. Constitution (Amendment) Bill, 2020 (*Substitution of new article for article 120*) by Shri A. Ganeshamurthi, M.P.
129. The Unemployed Youth (Allowance and Employment Opportunities) Bill, 2019 by Shri Unmesh Bhaiyyasaheb Patil, M.P.
130. The Prohibition of Child Marriage (Amendment) Bill, 2020 (Amendment of section 2) by Shri Karti P. Chidambaram, M.P.
131. The Rural Labour (Welfare) Bill, 2020 by Dr. Ramapati Ram Tripathi, M.P.
132. The National Waste Management Council Bill, 2020 by Dr. Ramapati Ram Tripathi, M.P.
133. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2020 (*Amendment of Schedule 1*) by Shri Ganesh Singh, M.P.
134. The Compulsory Installation of Solar Plants Bill, 2021 by Dr. Mohammad Jawed, M.P.
135. The Prevention of Cruelty to Animals (Amendment) Bill, 2021 (*Amendment of section 11*) by Dr. Mohammad Jawed, M.P.
136. The Rights of Persons with Disabilities(Amendment) Bill, 2021 (*Amendment of the Schedule*) by Dr. Mohammad Jawed, M.P.
137. The Protection of Children from Sexual Offences(Amendment) Bill, 2021 (*Amendment of section 11*) by Shri Anubhav Mohanty, M.P.
138. The Prevention of Cruelty to Animals (Amendment) Bill, 2021 (*Amendment of section 11*) by Shri Anubhav Mohanty, M.P.

139. The Code of Criminal Procedure (Amendment) Bill, 2021 (*Amendment of sections 41 and 309*) by Shri Anubhav Mohanty, M.P.
140. The Management and Control of Stubble Bill, 2021 by Shri Bhola Singh, M.P.
141. The Population (Control and Management) Bill, 2021 by Shri Bhola Singh, M.P.
142. The Climate Change (Net Zero Carbon) Bill, 2021 by Shri Jayant Sinha, M.P.
143. The Institutes of Technology (Amendment) Bill, 2020 (*Insertion of new section 2A*) by Shri Jayant Sinha, M.P.
144. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019 (*Substitution of new section for section 11*) by Shri Jayant Sinha, M.P.
145. The Payment of Cash Subsidy to Farmers and Agricultural Labourers Bill, 2019 by Shri Kanumuru Raghu Rama Krishna Raju, M.P.

5.41 P.M.

20. Private Members' Bill – Under Consideration

The Compulsory Voting Bill, 2019

Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on 12.07.2019, continued.

The following members took part in the debate:-

1. Shri P.P. Chaudhary
2. Shri T.N. Prathapan (speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 6th December, 2021.)

UTPAL KUMAR SINGH
Secretary General